

**Sexual harassment cases in SAI**

1277. SHRI RAJKUMAR DHOOT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Sports Authority of India (SAI) recently let off coaches who were accused of sexual harassment of athletes, with reduction of pay by ₹910 per month or by warning only;

(b) if so, the details thereof and reasons for the lack of severe punishments to the guilty by SAI;

(c) whether Government will review all the cases of sexual harassment by coaches and other staff of SAI so as to give exemplary punishment to the accused; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJJU): (a) to (d) No Sir. Every Complaint Case of Sexual harassment reported in SAI has been processed as per the provisions of Sexual Harassment of Women at workplace (prevention, prohibition & Redressal) Act, 2013.

A Total of 23 cases of sexual harassment have been reported by sportspersons in Sports Authority of India (SAI) against coaches/SAI officials during the last 3 years and current year. SAI has terminated services of 3 (three) officers and punished 1 (one) officer with minor penalty. Charges against 2 (two) officers were not established and 4 (four) complaints were withdrawn by complainants. The remaining 13 (thirteen) cases are in an advance stage of inquiry as per extant rules.

**Assistance to sportspersons**

1278. SHRI SUSHIL KUMAR GUPTA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has written to State Governments to have their own sports policy to encourage sportspersons and ensure their well-being;

(b) if so, the details thereof;